

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.A. No. @
Petition(s) for Special Leave to Appeal (Crl.) No(s). 8781/2024

(Arising out of impugned final judgment and order dated 21-05-2024
in BA No. 1557/2024 passed by the High Court of Delhi at New Delhi)

MANISH SISODIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 144193/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 144195/2024 - PERMISSION TO FILE LENGTHY LIST OF
DATES)

WITH

Crl.A. No. @ SLP(Crl) No. 8772/2024 (II-C)
(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
144073/2024, FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA
144076/2024, IA No. 144073/2024 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 144076/2024 - PERMISSION TO FILE LENGTHY
LIST OF DATES)

Date : 09-08-2024 These matters were called on for pronouncement
of judgment today.

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Bhardwaj, Adv.
Mr. Amit Bhandari, Adv.
Ms. Suchitra Kumbhat, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Ms. Arveen, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Kautubh Khanna, Adv.
Mr. Rishikesh, Adv.

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.

Mr. Vivek Gurnani, Adv.

Mr. Suryaprakash V. Raju, A.S.G.

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Vivek Gurnani, Adv.

Ms. Aakriti Mishra, Adv.

Mr. Arvind Kumar Sharma, AOR

Ms. Abhipriya, Adv.

Mr. Samrat Goswami, Adv.

Mr. Hitarth Raja, Adv.

Mr. Harsh Paul Singh, Adv.

Mr. Gaurav Sarkar, Adv.

Mr. Animesh Upadhyay, Adv.

Mr. Sathvik Reddy, Adv.

Mr. Vivek Gaurav, Adv.

Suradhish Vats, Adv.

Mr. Kshitiz Agarwal, Adv.

Ms Shweta Desai, Adv.

Ms. Nidhi Saini, Adv.

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment comprising the Bench of His Lordship and Hon'ble Mr. Justice K.V. Viswanathan.
2. Leave granted.
3. The appeals are allowed, in terms of the signed judgment. The conclusion of the judgment reads as under:-

"CONCLUSION:

58. In the result, we pass the following order:

- i. The appeals are allowed;
- ii. The impugned judgment and order dated 21st May 2024 passed by the High Court of Delhi in Bail Application Nos. 1557 and 1559 of 2024 is quashed and set aside;
- iii. The appellant is directed to be released on bail in connection with ED Case No. HIU-II/14/2022 registered against the appellant by the ED and FIR No. RC0032022A0053 of 2022 registered against the appellant by the CBI on furnishing bail bonds for a sum of Rs.10,00,000/-

with two sureties of the like amount;

iv. The appellant shall surrender his passport with the Special Court;

v. The appellant shall report to the Investigating Officer on every Monday and Thursday between 10-11 AM; and

vi. The appellant shall not make any attempt either to influence the witnesses or to tamper with the evidence."

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER

(Signed "Reportable" Judgment is placed on the file)